HIGH COURT ORIGINAL SIDE AND APPELLATE SIDE, BOMBAY
SITTING LIST W.E.F. 6th JUNE 2022
(Modified w.e.f. 10.06.2022,13.06.2022, 14.06.2022, 20.06.2022, 27.06.2022,18.07.2022, 19.07.2022 to 22-07-2022, 25.07.2022, 22.08.2022)

Sr. No.	Sitting	Assignment	Assignment
1	The Hon'ble the **CHIEF JUSTICE** AND The Hon'ble Shri. Justice **M. S. KARNIK** **(Court Room No. 46)**	**APPELLATE SIDE** For Admission, hearing, order matters and applications therein: (A) Civil and Criminal Public Interest Litigations. (B) Civil Writ Petitions relating to Environmental Issues. (C) Civil Writ Petitions relating to Infrastructure Projects. (D) Civil Writ Petitions relating to Tender matters. (E) Civil Writ Petitions against the orders passed by CAT and MAT. (F) Civil Writ Petitions relating to Labour and Service (including those pertaining to APMC, Municipal Corporations, Municipal Councils, Nagar Panchayats, etc.) including caste claims relating thereto except those assigned to other Court.	**ORIGINAL SIDE** For Admission, hearing, order matters and applications therein: (A) Public Interest Litigations. (B) Writ Petitions relating to Environmental Issues. (C) Civil Writ Petitions relating to Infrastructure Projects. (D) Civil Writ Petitions relating to Tender matters. (E) Writ Petitions against the orders passed by CAT and MAT. (F) Writ Petitions relating to Labour and Service (including those pertaining to APMC, Municipal Corporations, Municipal Councils, Nagar Panchayats, etc.) including caste claims relating thereto except those assigned to other Court.
2	The Hon'ble Shri Justice **PRASANNA B. VARALE** **AND** The Hon'ble Shri Justice **KISHORE C. SANT** **(Court Room No. 49)**	**APPELLATE SIDE** For Admission, hearing, order matters and applications therein : (A) Civil Writ Petitions, relating to the Municipal Councils, Zilla Parishads, Nagar Panchayats and Gram Panchayats including Election matters and caste Scrutiny matters pertaining to Elections (excluding Labour/ Service matters) and the matters relating to Maharashtra Regional Town Planning Act, 1966 (M.R.T.P Act) concerning above mentioned areas. (B) Civil Writ Petitions relating to Maharashtra Land Revenue Code. (C) Civil Writ Petitions relating to Land Acquisition Act, 1894 and all other matters relating to acquisition and requisition of properties. (D) Civil Writ Petitions relating to resettlement of project affected persons.	**ORIGINAL SIDE** For Admission, hearing, order matters and applications therein : (A) Writ Petitions relating to Maharashtra Land Revenue Code. (B) Writ Petitions relating to Land Acquisition Act, 1894 and all other matters relating to acquisition and requisition of properties. (C) Writ Petitions relating to resettlement of project affected persons. (D) Writ Petitions relating to Co-operative Societies Acts (Central and State Acts).

		(E) Civil Writ Petitions relating to Co-operative Societies Acts (Central and State Acts). (F) Family Court Appeals.	
3	The Hon'ble Shri Justice **S. V. GANGAPURWALA** **AND** The Hon'ble Shri Justice **MADHAV JAMDAR** **(Court Room No. 43)**	**APPELLATE SIDE** For Admission, hearing, order matters and applications therein : (A) Writ Petitions relating to Education, service matters of teaching and non-teaching staff, including Caste Scrutiny matters except those assigned to other Courts. (B) Civil Writ Petitions relating to Educational Institutions (by or against), except those assigned to other Courts. (C) Civil Writ Petitions not assigned to other Courts.	**ORIGINAL SIDE** For Admission, hearing, order matters and applications therein : (A) Writ Petitions relating to Education, service matters of teaching and non-teaching staff, including Caste Scrutiny matters except those assigned to other Courts. (B) Writ Petitions relating to Educational Institutions (by or against), except those assigned to other Courts. (C) Writ Petitions not assigned to other Courts.
4	The Hon'ble Shri Justice **R.D. DHANUKA** **AND** The Hon'ble Shri Justice **KAMAL RASHMI KHATA** **(Court Room No. 53)**	**APPELLATE SIDE** For Admission, hearing, order matters and applications therein : (A) Civil Writ Petitions Relating to Municipal Corporations, Cantonment areas, (excluding Labour / Service matters) and the matters under Maharashtra Regional Town Planning Act, 1966 (M.R.T.P Act) concerning the above areas. (B) Election Matters and Caste Scrutiny matters pertaining to Elections of Municipal Corporations and Cantonments. (C) Civil Writ Petitions relating to Caste scrutiny committee cases not assigned to other Courts.	**ORIGINAL SIDE** For Admission, hearing, order matters and applications therein : (A) Writ Petitions Relating to Mumbai Municipal Corporation (excluding Labour /Service matters) and the matters under Maharashtra Regional Town Planning Act, 1966 (M.R.T.P Act) concerning the above areas. (B) Election Matters and Caste Scrutiny matters pertaining to Elections of Mumbai Municipal Corporations. (C) Writ Petitions relating to Caste scrutiny committee cases not assigned to other Courts.
5	The Hon'ble Shri. Justice **NITIN JAMDAR** **AND** The Hon'ble Shri Justice **N. R. BORKAR** **(Court Room No. 54)**	**APPELLATE SIDE** For Admission, hearing, order matters and applications therein: (A) Criminal Writ Petitions / Applications for quashing of FIR, C.R., Charge Sheet and order directing investigation under section 156(3) of the Cr. P.C. (B) Writ Petitions relating to Furlough, Parole, Remission and Commutation of Sentence/Pre-mature release. (C) Preventive Detention Matters.	**ORIGINAL SIDE** For Admission, hearing, order matters and applications therein: (A) Writ Petitions relating to Judicial Officers and Candidates for the posts of Judicial Officers.

		(D) Habeas Corpus Matters and Criminal References. (E) Civil Writ Petitions relating to Judicial Officers and Candidates for the posts of Judicial Officers.	
6	The Hon'ble Shri Justice **DHIRAJ SINGH THAKUR** **AND** The Hon'ble Shri Justice **ABHAY AHUJA** **(Court Room No. 40)**	**APPELLATE SIDE** For Admission, hearing, order matters and applications therein : (A) Appeals, References and Applications in Maharashtra VAT, Sales Tax, Foreign Trade (Regulation and Development) Act, 1992 including FERA, FEMA. (B) Appeals, References and Applications under Indirect Taxes under Central Acts. (C) Writ Petitions, Appeals and References under Direct Tax Laws. (D) Chartered Accountant References. (E) Civil Work not assigned to other Courts. (F) Contempt Appeals.	**ORIGINAL SIDE** For Admission, hearing, order matters and applications therein : (A) Appeals, References and Applications in Maharashtra VAT, Sales Tax, Foreign Trade (Regulation and Development) Act, 1992 including FERA, FEMA. (B) Appeals, References and Applications under Indirect Taxes under Central Acts. (C) Writ Petitions, Appeals and References under Direct Tax Laws. (D) Chartered Accountant References. (E) Civil Work not assigned to other Courts. (F) Contempt Appeals.
7	The Hon'ble Shri Justice **K. R. SHRIRAM** AND The Hon'ble Shri Justice **A. S. DOCTOR** **(Court Room No. 20)**	**APPELLATE SIDE** For Admission, hearing, order matters and applications therein : (A) Writ Petitions in indirect tax matters under Central Acts and State Acts (including Excise Duty, Customs Duty, Service tax, FERA and FEMA) (B) Matters under Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 and IB Code. (C) Matters against orders passed by DRT & DRAT under any enactment.	**ORIGINAL SIDE** For Admission, hearing, order matters and applications therein : (A) Writ Petitions in indirect tax matters under Central Acts and State Acts (including Excise Duty, Customs Duty, Service tax, Service tax, FERA and FEMA) (B) Matters under Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 and IB Code. (C) Matters against orders passed by DRT & DRAT under any enactment.
8	The Hon'ble Shri Justice **G. S. PATEL** **AND** The Hon'ble Ms. Justice **GAURI GODSE** **(Court Room No. 24)**	**APPELLATE SIDE** For Admission, hearing, order matters and applications therein : (A) Arbitration Appeals pertaining to Division Bench. (B) Appeals under Section 13 of the Commercial Courts Act, 2015. (C) Civil Writ Petitions relating to Energy and Airports.	**ORIGINAL SIDE** For Admission, hearing, order matters and applications therein : (A) Arbitration Appeals pertaining to Division Bench. (B) Appeals under Section 13 of the Commercial Courts Act, 2015. (C) Writ Petitions relating to Energy and Airports.

	COMMERCIAL APPELLATE DIVISION BENCH	(D) Civil Writ Petitions relating to Forests. (E) Civil Writ Petitions relating to infrastructure of all Courts in the State of Maharashtra. (F) Civil References. (G) First Appeals. (H) Letters Patent Appeals.	(D) Writ Petitions relating to Forests. (E) Writ Petitions relating to infrastructure of all Courts in Mumbai. (F) Civil References. (G) All Appeals (except those assigned to other Court).
9	The Hon'ble Smt. Justice **REVATI MOHITE-DERE** **AND** The Hon'ble Justice **SHARMILA U. DESHMUKH** **(Court Room No. 6)**	**APPELLATE SIDE** For Admission, hearing, order matters and applications therein: (A) All Criminal Appeals of even years against Acquittal (except those assigned to other Court). (B) All Conviction Appeals of even years as well as connected Appeals against Acquittal and Appeals for enhancement of Sentence wherein accused is in Jail and connected Appeals arising out of same judgment and all Applications therein. (C) All Criminal Appeals of even years against conviction wherein the accused are on bail and connected appeals arising out of the same Judgment. (D) All Applications for Leave to Appeal. (E) All Confirmation of Death Sentence Cases with connected Appeals. (F) All Criminal Writ Petitions and applications not assigned to other Courts. (G) All other Criminal work not assigned to other Courts. (H)Criminal Applications and Criminal Writ Petitions of Even years in relation to crime against Women and Children up to the year 2015. (I) Criminal Applications and Criminal Writ Petitions of Even years in relation to crime under Prevention of Corruption Act up to the year 2015.	**ORIGINAL SIDE** -----

10	The Hon'ble Shri Justice **A. S. GADKARI** **AND** The Hon'ble Shri Justice **MLIND N. JADHAV** **(Court Room No. 3)**	**APPELLATE SIDE** For admission, hearing and order matters therein : (A) All Conviction Appeals of odd years as well as connected Appeals against Acquittal and Appeals for enhancement of Sentence wherein accused is in Jail and connected Appeals arising out of same judgment and all Applications therein. (B) All Criminal Appeals of odd years against conviction wherein the accused are on bail and connected appeals arising out of the same Judgment. (C) All Criminal Appeals of odd years against Acquittal (except those assigned to other Court). (D) Criminal Contempt Petitions. (E) Criminal Applications and Criminal Writ Petitions of Odd years in relation to crime against Women and Children up to the year 2015. (F) Criminal Applications and Criminal Writ Petitions of Odd years in relation to crime under Prevention of Corruption Act up to the year 2015.	**ORIGINAL SIDE** For Admission, hearing, order matters and applications therein: (A) All Criminal Contempt Petitions.
11	The Hon'ble Shri Justice **NITIN W. SAMBRE** **(Court Room No. 26 Annex)**	**APPELLATE SIDE** For Admission, hearing, order matters and applications therein: (A) All Civil Writ-Petitions and Civil Revision Applications under Rent Act and those arising out of orders passed in suits under the Rent Act and Presidency/ Provincial Small Causes Courts Act, including the orders passed by these Courts under Code of Civil Procedure. (B) Civil Writ Petitions not assigned to other Courts.	**ORIGINAL SIDE** ---

12	The Hon'ble Shri. Justice **G. S. KULKARNI** **(Court Room No. 37)** **Commercial Division**	**APPELLATE SIDE** For Admission, hearing, order matters and applications therein: (A) Arbitration matters.	**ORIGINAL SIDE** For Admission, hearing, order matters and applications therein : (A) Matters under Part-I and Part-II of the Arbitration and Conciliation Act, 1996, irrespective of years and Applications under Sections 9 and 11 of the Arbitration and Conciliation Act, 1996.
13	The Hon'ble Shri. Justice **B.P. COLABAWALLA** **(Court Room No. 2)** **Commercial Division**	**APPELLATE SIDE** ----	**ORIGINAL SIDE** For Admission, hearing, order matters and applications therein : (A) Chamber work and all applications of miscellaneous nature including execution applications and leave petitions under Clause XII of Letters Patent. (B) Suits up to the year 2016. (C) Adoption, Custody and Guardianship matters and Matters arising out of the Guardians And Wards Act and Juvenile Justice Act. (D) Administration Suits and Partition Suits. (E) Insolvency matters. (F) Commercial Disputes of value of Rupees 100 Crores or more.
14	The Hon'ble Shri Justice **C. V. BHADANG** **(Court Room No. 17 Annex)**	**APPELLATE SIDE** For Admission, hearing, order matters and applications therein: (A) Civil Writ Petitions arising from Industrial / Labour Laws. (B) Civil/ Criminal Writ Petitions, Revisions against orders of Family Courts and CJSD Court in Maintenance matters including matters arising from orders under Chapter–IX of Cr.P.C. and against orders of Criminal Courts arising from the said Chapter of Cr.P. C. (C) Civil Writ Petitions, Revisions against orders of Family Courts. (D) Appeals from Order.	**ORIGINAL SIDE** For Admission, hearing, order matters and applications therein : (A) Writ Petitions arising from Industrial / Labour Laws. (B) Writ Petitions not assigned to other Courts from the year 2016.

15	The Hon'ble Smt. Justice **ANUJA PRABHUDESSAI** **(Court Room No. 25 Annex)**	**APPELLATE SIDE** For Admission, hearing, order matters and applications therein : (A) All First Appeals.	**ORIGINAL SIDE** For Admission, hearing, order matters and applications therein : (A) Writ Petitions under Maharashtra Land Revenue Code and Maharashtra Stamp Act.
16	The Hon'ble Shri. Justice **P. D. NAIK** **(Court Room No. 9)**	**APPELLATE SIDE** For Admission, hearing, order matters and applications therein: (A) Criminal Writ Petitions (except those assigned to other Courts) and Criminal Applications u/s 482 of Cr.P.C. (B) Applications u/s 407 of Cr.P.C. (except those assigned to other Courts). (C) Criminal work of Single Judge not assigned to other Courts (except those assigned to other Courts). (D) Criminal Revision Applications (except those assigned to other Courts).	**ORIGINAL SIDE** ----
17	The Hon'ble Shri. Justice **SANDEEP K. SHINDE** **(Court Room No. 21 Annex)**	**APPELLATE SIDE** For Admission, hearing, order matters and applications therein : (A) Civil Writ Petitions and Civil Revision Applications against the order of Civil Courts (except Rent Act). (B) Civil Contempt References from District Judiciary. (C) Civil Miscellaneous Applications (D) Civil Work not assigned to other Courts.	**ORIGINAL SIDE** For Admission, hearing, order matters and applications therein : (A) Writ Petitions not assigned to other Courts up to the year 2015.
18	The Hon'ble Smt. Justice **BHARATI H. DANGRE** **(Court Room No. 19)**	**APPELLATE SIDE** For Admission, hearing, order matters and applications therein: (A) Anticipatory Bail Application and Regular Bail Applications (except those assigned to other Courts) and Applications for cancellation, relaxation or modification of Bail and all other applications concerning Bail matters, arising from Greater Mumbai and Thane District (including Palghar). (B) Applications for leave to prefer Appeal of odd years.	**ORIGINAL SIDE** ----

19	The Hon'ble Shri Justice **SARANG V. KOTWAL** **(Court Room No. 30 Annex)**	**APPELLATE SIDE** For Admission, hearing, order matters and applications therein : (A) Conviction Appeals as well as connected Appeals against Acquittal and Appeals for enhancement of Sentence wherein accused is in Jail and connected Appeals arising out of same judgment and all Applications therein. (B) Conviction Appeals as well as connected Appeals against Acquittal and Appeals for enhancement of sentence wherein accused is on bail and connected Appeals arising out of same judgment and all Applications therein. (C) Criminal Appeals against Acquittal (except those assigned to other Court). (D) Regular Bail Applications and Applications for cancellation, relaxation or modification of Bail and all other applications concerning Regular Bail matters, up to the year 2018 (except those assigned to other Courts). (E) Criminal Applications and Criminal Writ Petitions in relation to crime against Women and Children up to the year 2016. (F) Criminal Applications and Criminal Writ Petitions in relation to crime under Prevention of Corruption Act up to the year 2016.	**ORIGINAL SIDE** ----
20	The Hon'ble Shri Justice **RIYAZ I. CHAGLA** **(Court Room no.21)** **Commercial Division**	**APPELLATE SIDE** ----	**ORIGINAL SIDE** For Admission, hearing, order matters and applications therein : (A) Suits from the year 2017 and onwards. (B) All Intellectual Property Matters. (C) All Commercial Misc. Petitions (IPR). (D) Testamentary Matters. (E) Matters pertaining to Land Acquisition. (F) Civil matters of Single Judge not specifically assigned to other Courts.

21	The Hon'ble Shri Justice **PRITHVIRAJ K. CHAVAN** **(Court Room No. 27)**	**APPELLATE SIDE** For Admission, hearing, order matters and applications therein : (A) Anticipatory Bail Application and Regular Bail Applications (except those assigned to other Courts) and Applications for cancellation, relaxation or modification of Bail and all other applications concerning Bail matters, arising from Districts except Greater Mumbai and Thane District (including Palghar). (B) Applications for leave to prefer Appeal of even years.	**ORIGINAL SIDE** ----
22	The Hon'ble Shri Justice **S. M. MODAK** **(Court Room No. 16 Annex)**	**APPELLATE SIDE** For Admission, hearing, order matters and applications therein : **(A) Second Appeals**	**ORIGINAL SIDE** -----
23	The Hon'ble Shri. Justice **N. J. JAMADAR** **(Court Room No. 34 Annex)** **Commercial Division**	**APPELLATE SIDE** ----	**ORIGINAL SIDE** For Admission, hearing, order matters and applications therein : (A) Admiralty Suits and all applications therein. (B) Company Petitions and Applications (Company matters including Appeals against orders of Company Law Board). (C) Appeals under the Companies Act, except part-heard matters of Other Courts. (D) Official Liquidator's reports (not assigned to any Other Court), misfeasance summons, complaints under the Companies Act. (E) Summary Suits and Undefended Suits. (F) Matters under Parsi Marriage and Divorce Act and other Matrimonial Suits and matters arising therein. **AND** **SPECIAL COURT MATTERS BE TAKEN UP ON FRIDAY**

N O T I C E

(w.e.f. 22.08.2022)

It is hereby notified for the information of the Advocates and the parties appearing in person that in the event of non-availability of any Court as also in the event of any Court passing an order for not placing the matter before the said Court and in the event impugned order is passed by one of the Hon'ble Judges of the Division Bench taking up **Original Side and Appellate Side**, the Hon'ble the Chief Justice, has been pleased to approve following **w.e.f. Monday, 6th June 2022 :**

A) The urgent mentioning and placing of the matters pertaining to the Division Bench headed by the **Hon'ble The Chief Justice** is allowed before the Division Bench headed by the **Hon'ble Shri. Justice Prasanna B. Varale** and vice versa.

B) The urgent mentioning and placing of the matters pertaining to the Division Bench headed by the **Hon'ble Shri. Justice S. V. Gangapurwala** is allowed before the Division Bench headed by the **Hon'ble Shri Justice Nitin Jamdar and vice versa.**

C) The urgent mentioning and placing of the matters pertaining to the Division Bench headed by the **Hon'ble Shri. Justice R. D. Dhanuka** is allowed before the Division Bench headed by the **Hon'ble Shri. Justice G. S. Patel** and vice versa.

D) The urgent mentioning and placing of the matters pertaining to the Division Bench headed by the **Hon'ble Shri. Justice Dhiraj Singh Thakur** is allowed before the Division Bench headed by the **Hon'ble Shri. Justice K. R. Shriram** and vice versa.

E) The urgent mentioning and placing of the matters pertaining to the Division Bench headed by the **Hon'ble Smt. Justice Revati Mohite-Dere** is allowed before the Division Bench headed by the **Hon'ble Shri. Justice A. S. Gadkari** and vice versa.

F) The urgent mentioning and placing of the matters pertaining to the Court presided over by the **Hon'ble Shri. Justice Nitin W. Sambre** is allowed before the Court presided over by the **Hon'ble Shri. Justice C. V. Bhadang** and vice versa.

G) The urgent mentioning and placing of the matters pertaining to the Court presided over by the **Hon'ble Shri. Justice G. S. Kulkarni** is allowed before the Court presided over by the **Hon'ble Shri. Justice B. P. Colabawalla and vice versa.**

H**)** The urgent mentioning and placing of the matters pertaining to the Court presided over by the **Hon'ble Shri. Justice P. D. Naik** is allowed before the Court presided over by the **Hon'ble Shri. Justice Sarang V. Kotwal** and vice versa.

I) The urgent mentioning and placing of the matters pertaining to the Single Bench presided over by the **Hon'ble Smt. Justice Anuja Prabhudessai** is allowed before the Single Bench presided over by the **Hon'ble Shri. Justice Sandeep K. Shinde** and vice versa.

J) The urgent mentioning and placing of the matters pertaining to the Court presided over by the **Hon'ble Smt. Justice Bharati H. Dangre** is allowed before the Court presided over by the **Hon'ble Shri. Justice Prithviraj K. Chavan** and vice versa.

K) The urgent mentioning and placing of the matters pertaining to the Court presided over by the **Hon'ble Shri. Justice Riyaz I. Chagla** is allowed before the Court presided over by the **Hon'ble Shri. Justice N. J. Jamadar** and vice versa.

L) The urgent mentioning and placing of the matters pertaining to the Court presided over by the **Hon'ble Shri. Justice S. M. Modak** is allowed before the Court presided over by the **Hon'ble Smt. Justice Anuja Prabhudessai**.

NOTE

(1) This would also include the matters in which any Division Bench passes an order not to place any particular matter before a bench of which one of the Judges is a member or a Hon'ble Single Judge passes an order "Not before me" or "Remove from board", etc.

(2) The aforesaid directions shall be in force until the present assignment continues.

(3) In the event of any difficulty in giving effect to the aforesaid general directions and in the event when a matter cannot be placed before the regular Court and the alternate Court as per this standing order, the matter shall be placed before the Hon'ble the Chief Justice for appropriate directions.

Dated this 4th May 2022

By Order,

Sd/-
(S. B. Bhansali)
Prothonotary and Senior Master,
High Court, Original Side, Bombay.

Sd/-
(V. R. Kachare)
Registrar (Judicial-I).
High Court, Appellate Side, Bombay